



2026:AHC:48171

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 743 of 2026

Parasuram Bind

.....Petitioner(s)

Versus

Additional Commissioner (Prashasan) And 3
Others

.....Respondent(s)

Counsel for Petitioner(s)	: Poonam Yadav, Raj Karan Yadav, Yadvendra Kumar Yadav
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for respondent Nos.1 to 3 and Sri Bhupendra Kumar Tripathi, learned counsel for respondent No.4/Gaon Sabha.

2. The petitioner has preferred present writ petition inter-alia with the prayer to quash the impugned order dated 25.1.2021 passed by respondent no.3 Tehsildar, Tehsil Sadar, District Varanasi in Case No. 11658 of 2017 (Computerized No. T20171470300111658) (Report Lekhpal vs. Parasuram) under Section 67 of U.P. Revenue Code, 2006 and order dated 13.3.2023 passed by respondent No. 2/Additional District Magistrate(City), District Varanasi in Appeal No.00915 of 2021 (Computerized No. D202114700000915) (Parasuram vs. State and others) under Section 67(5) of U.P. Revenue Code, 2006 as well as order dated 11/10/2023 passed by Additional Commissioner(Prashasan), District Varanasi in Revision No. 1098 of 2023(Computerized No. C202314000001098) (Parasuram vs. Gaon Sabha) under Section 210 of U.P. Revenue Code, 2006.

3. Apart from various other arguments, one of the arguments has been

raised by counsel for the petitioner that aforesaid orders were passed in complete violation of the procedure prescribed in para-74 passed in the case of ***Rishipal Singh and others Vs. State of U.P. and others reported in 2023 (1) ADJ 154*** hence same are liable to be set aside.

4. This fact is also admitted by counsel for the respondents.

5. In view of the same, since the orders dated 25.1.2021, 13.3.2023 and 11.10.2023 were passed in complete violation of procedure prescribed in the case of Rishipal (supra) hence same are liable to be quashed and are hereby quashed.

6. With the aforesaid observations, the writ petition is allowed. No order as to costs.

7. The respondent no.3 is directed to pass fresh order within four months in accordance with law.

(Prakash Padia,J.)

March 9, 2026

P.P.